

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85311 of 2017

(Arising out of Order-in-Original No. MUM-SVTAX-006-COM-36 & 37-16-17 dated 28.11.2016 passed by Commissioner of Service Tax-VI, Mumbai)

**M/s. Agile Security Force Systems &
Consultancy**

Appellant

341-342, Laxmi Plaza,
Laxmi Indl. Estate, Link Road,
Andheri (W), Mumbai 400 053.

Vs.

Commissioner of Service Tax-VI, Mumbai

Respondent

1st floor, Mahavir Jain Vidyalyaya,
C.D. Barfiwala Marg,
Andheri (W), Mumbai 400 058.

Appearance:

Shri Jay Chedda, C.A., for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/85433/2021**

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned C.A. for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**